

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,  
JABALPUR

**Original Application No 973 of 2005**

Jabalpur, this the 7<sup>th</sup> day of October, 2005.

Hon'ble Mr. Madan Mohan, Judicial Member

Sudhir Shrivastava, aged 59 years  
S/o Late Shri B.P. Shrivastava  
R/o A.R.C. Plaza Rajharsh  
Society, Color road, Nayapura  
Bhopal

Applicant

(By Advocate – Shri Ashok Shrivastava on behalf of  
Shri Sudhir Shrivastava)

**V E R S U S**

1. Union of India,  
And Anr. Respondents

**O R D E R (Oral)**

**By Madan Mohan, Judicial Member –**

By filing this Original Application, the applicant has sought a direction to quash and set aside the impugned order dated 30.8.2005/1.9.05 and direct the respondents to allow the applicant to work at Bhopal.

2. Heard the learned counsel for the applicant, who argued that the applicant has been transferred vide order dated 30.8.05 (Annexure-A-1) from Bhopal to Gwalior. The applicant has family and domestic problems to join at Gwalior, which are mentioned in Annexure-A-17. The applicant has moved a representation dated 2.9.2005 (Annexure-A-17) to the Principal Accountant General Gwalior for cancellation of aforesaid transfer order, which is still pending with him for consideration. The learned counsel for the applicant requested that the respondent No.1 may be directed to



consider and decide the aforesaid representation of the applicant which is still pending with him and till then the representation is decided by the respondent No.1, the applicant shall not be disturbed from the present place of posting at Bhopal.

4. Keeping in view the submissions made by the learned counsel for the applicant, I direct the respondent No.1 to consider and decide the aforesaid representation of the applicant dated 2.9.2005 (Annexure-A-17) within one months from the date of receipt of a copy of this order by passing a detailed, reasoned and speaking order. Till the aforesaid representation of the applicant is decided by the respondent No.1, the applicant will not be disturbed from his present place of posting, if he has not already been relieved. The applicant is directed to supply a copy of this order alongwith this OA to the respondents immediately.

5. With the above directions, the OA stands disposed of. At the admission stage itself.

6. The Registry is directed to always supply a copy of memo of parties along with this order while issuing a copy of the same to the concerned parties.

  
**(Madan Mohan)**  
**Judicial Member**

skm

पूर्णकान सं. ओ/व्या.....जगतपुर. दि.....  
 चत्तिलिपि दाखे दिला:

- (1) सचिव, उच्च वकालत एवं उच्च न्यायालय, जगतपुर
- (2) आकेशक श्री/महिला/नृ.....के काउंसल
- (3) प्रत्यार्थी श्री/महिला/नृ.....के काउंसल
- (4) विधिपाल, कंप्रोवा, उक्त उच्च वकालती

सूचना एवं अवश्यक कानूनी दस्तु

*Ashok Shrivastava AY*  
*As As. /*  
*(With Com. of)*

*Typeed*  
*62*  
*7.10.05*